

Serial
No. of
OrderDate of
Order

Order with Signature

shall be passed by Respondent 2.

The Original Application is disposed of accordingly.

Manohar

MEMBER (ADMIN)

2. 22.7.96

Three months time has been sought by the Learned Senior Standing Counsel Mr. Mohanty to implement the judgment. Mr. P.K. Padhi learned counsel for the applicant has no objection. Time allowed.

O.A.477/96 is thus disposed of.

Manohar
Member (Admin.)

A copy of the order dt. 22.7.96 may be given to the applicant Counsel & to Mr. A. Shok Mohanty, S.S.C. with a/c copies.

The same copy of the orders with petition copy may be sent to P-3 by Regd. Post.

P-3
9/4

Manohar
09.04.96
S-O

Recd. copy of order
at 2nd bench
or Mr. A. Mohanty
S.S.C. C.G.
Sadrak (ad)
16/4/96

O.A.477/96
for time to
implement
the judgment.
M.A. copy has
been served.
Dispose of
matter.

Manohar
19/4 Bench